

आयकर अपीलीय अधिकरण] पुणे न्यायपीठ "ए" पुणे में
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE MS. SUSHMA CHOWLA, JM AND
SHRI ANIL CHATURVEDI, AM

आयकर अपील सं / ITA Nos.811 and 812/PUN/2014
निर्धारण वर्ष / Assessment Years : 2004-05 and 2005-06

M/s. Eagle Flask Industries Ltd., ...Appellant.
Eagle Estate, Talegaon Dabhade,
Pune - 410507.

PAN : AAACE4197M.

Vs.

The Addl. Commissioner of Income Tax,
Range-8, Pune.Respondent

Appellant by : Shri M.K. Kulkarni.

Respondent by : Shri Rajeev Kumar, CIT.

सुनवाई की तारीख / Date of Hearing : 11.01.2018	घोषणा की तारीख / Date of Pronouncement: 11.01.2018
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आदेश/ORDER

PER ANIL CHATURVEDI, AM:

1. These two appeals filed by the assessee are emanating out of two separate orders of Commissioner of Income-Tax (A) - V, Pune dt.21.01.2014 for the assessment years 2004-05 and 2005-06.

2. Assessee is a company engaged in the business of manufacturing of glass refills, vaccum flasks and insulated wares. Assessee filed its return of income on 01.11.2014 declaring loss of Rs.18,66,24,699/-. The case was selected for scrutiny and thereafter assessment was framed u/s 143(3) of the Act vide order dt.26.12.2006 and the total loss was determined at Rs.9,13,49,965/-. Aggrieved by the orders of AO, assessee carried the matter before Ld.CIT(A), who granted partial relief to the

assessee. Aggrieved with the orders of Ld.CIT(A), assessee is now in appeal before us.

3. On the date of hearing, Ld. A.R. filed a letter dt.11.01.2018 submitting that assessee wants to withdraw the appeals. Revenue has no objection in assessee's withdrawing the appeals.

4. We have heard the rival submissions and perused the material on record. In view of the aforesaid request of Ld.A.R, the appeals of the assessee are dismissed as withdrawn.

5. **In the result, the appeals of the assessee are dismissed.**

Order pronounced in the open Court on the 11th day of January, 2018.

Sd/-

(SUSHMA CHOWLA)

न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-

(ANIL CHATURVEDI)

लेखा सदस्य / ACCOUNTANT MEMBER

पुणे Pune; दिनांक Dated : 11th January, 2018.

Yamini

आदेश की प्रतिलिपि अग्रहित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. CIT(A)-V, Pune.
4. CIT-V, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए"/ DR, ITAT, "A" Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune.